

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

DFR No : 2160 of 2019 & IA No. 1527 OF 2019 & IA No. 1157 OF 2019

Dated: 30th October, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member (electricity)**

In the matter of:

Power Grid Corporation of India Limited Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Suparna Srivastava For App1

Counsel for the Respondent(s) : For Res1

ORDER

IA NO. 1527 of 2019

(Appl. for condonation of delay in re-filing).

We have heard learned counsel for the applicant/appellant.

For the reasons set out in the application, delay of 26 days in re-filing the appeal is condoned and the IA is allowed.

IA No. 1157 of 2019 IN DFR No. 2160 of 2019

Issue notice to the Respondents on IA No.1157 of 2019 (*delay in filing*) as well as on the main Appeal returnable on 02.12.2019. Dasti, in addition, is also permitted.

List the matter on **02.12.2019**. By that time, service is to be completed.

S.D. Dubey
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

PR